

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 6410
(TO BE ANSWERED ON THE 2nd April 2026)

ACCIDENTS IN AVIATION SECTOR

6410. SHRI SAGAR ESHWAR KHANDRE

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether the Government has taken note of multiple aviation accidents including recent crashes involving an air ambulance and a helicopter as well as other fatal incidents during the last year and if so, the details thereof;

(b) whether any comprehensive safety audit of airlines, charter operators and helicopter services has been conducted;

(c) if so, the findings thereof, particularly regarding causes such as technical failures, weather assessment and regulatory lapses; and

(d) the steps taken to fix accountability, strengthen oversight by the Directorate General of Civil Aviation (DGCA) and ensure passenger safety in view of the country's growing aviation sector?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): During the year 2025 and 2026 (till date), a total of 16 accidents including 08 fatal incidents have taken place. Investigations of all accidents have been ordered by Aircraft Accident Investigation Bureau (AAIB) as per Aircraft (Investigation of Accidents Incidents) Rules, 2025 and are under progress.;

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(b) to (d): Directorate General of Civil Aviation (DGCA) has a systematic safety oversight mechanism for monitoring compliance of Rules and Civil Aviation Requirements (CARs) encompassing all aircraft and airport operators. The safety oversight process includes regulatory audits, night surveillances, ramp inspections, spot check and special audits. DGCA publishes Annual Surveillance Plan (ASP) on its website. Findings of audits, surveillances & spot checks are followed up with concerned operator for compliance. Further, the compliance of action taken by operator is verified during next audit/surveillance.

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The details of Regulatory audit of airlines, charter operators, helicopter services and Special audits are given below:

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Year	Regulatory Audit ;	Special Audits
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2025 56 09;
2026 12 29;

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DGCA has recently issued an order dated 27/03/2026 on "Guidelines for carriage of Central, State and other dignitaries by aircraft" for strict compliance by all stakeholders and mandates the adoption of effective measures to uphold the highest standards of safety in the operation of such flights.;

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DGCA has conducted safety audits of NSOP holders in 2 phases i.e in February, 2026 and March, 2026. Further, DGCA has planned two more phases of safety audits of NSOP holders.

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In case of any violations/ non-compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by DGCA.
